

FORM B
PUBLIC ANNOUNCEMENT
 (Regulation 12 of the Insolvency and Bankruptcy Board of India
 (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
 MAHILA UDYOG LIMITED**

Sl.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Mahila Udyog Limited
2.	Date of incorporation of corporate debtor	25/06/1965
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies- Maharashtra Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15136MH1965PLC013242
5.	Address of the registered office and principal office (if any) of corporate debtor	17A/1A Laxmanrao Kirloskar Road Khadki, Pune, Maharashtra, India, 411003
6.	Date of closure of Insolvency Resolution Process	31/03/2025
7.	Liquidation commencement date of corporate debtor	01/04/2025 (NCLT Order communication received by Liquidator on 07/05/2025)
8.	Name of the insolvency professional acting as liquidator Registration number of the insolvency professional acting as liquidator	Milind Kasodekar IBBI/IPA-002/IP-No. 0116/2017-18/10285
9.	Address of the liquidator, as registered with the Board E-mail of the liquidator, as registered with the Board	Third Floor, Satyagiri Apartments, 77, Vijayanagar Colony, 2147, Sadashiv peth, Pune 411030 Email: milind.kasodekar@kmdscs.com
10.	Address to be used for correspondence with the liquidator E-mail to be used for correspondence with the liquidator	Third Floor, Satyagiri Apartments, 77, Vijayanagar Colony, 2147, Sadashiv peth, Pune 411030 Email: milind.kasodekar@kmdscs.com and liq.mahilaudyog@gmail.com
11.	Last date for submission of claims Notice	05/06/2025

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench, Court-II) has ordered the commencement of liquidation of **Mahila Udyog Limited** on 01/04/2025. (NCLT Order communication received by Liquidator on 07/05/2025)
 The stakeholders of **Mahila Udyog Limited** are hereby called upon to submit their claims with proof on or before 5th June 2025, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Milind Kasodekar
 Reg No. IBBI/IPA-002/IP-No. 0116/2017-18/10285
 Date: 08/05/2025
 Place: Pune

Milind Kasodekar

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE- 1. The Property is being sold on "AS IS WHERE IS, WHATEVER THE PROPERTY / ASSETS (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of information of the Secured Creditor and Secured Creditor shall not be answerable for any error, misstatement or omission. Actual extent & dimensions may differ. 3. E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the copies of title deeds with the Secured Creditor and to conduct own independent enquiries / due diligence about the title & present condition of the property / assets and claims / dues affecting the property before submission of bid/s. 4. Auction/bidding shall only be through "online electronic mode" through the website <https://www.bankauctions.com> Or Auction provided by the service provider M/S C1 India Private Limited, who shall arrange & coordinate the entire process of auction through the e-auction platform. 5. The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor /service provider shall not be held responsible for the internet connectivity, network problems, system crash, own, power failure etc. 6. For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider M/S C1 India Pvt Ltd, Plot No- 68, 3rd floor Sector 44 Gurgaon Haryana -122003 (Contact no. 7291981124,25,26) Support Email – Support@bankauctions.com, Mr. Balaji Mannur, Mob. 9797770080. Email: mannur.govindarajan@c1india.com 7. For participating in the e-auction sale the intending bidders should register their name at <https://www.bankauctions.com> well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider. 8. For participating in e-auction, intending bidders have to deposit a refundable EMD of 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of " Hinduja Housing Finance Limited " on or before 09-June-2025. 9. The intending bidders should submit the duly filled in Bid Form (format available on <https://www.bankauctions.com>) along with the demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer HHFL Regional Office 1st Floor, DIP Bangla Chowk, Towards Senapati Bapat Road, Pune Maharashtra- 411016 latest by 03:00 PM on 09-June-2025. The sealed cover should be super scribed with "Bid for participating in E-Auction Sale - in the Respective Loan Account No and Name of customers for respective property (as mentioned above) 10. After expiry of the last date of submission of bids with EMD, Authorised Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider M/S C1 India Pvt Ltd. to enable them to allow only those bidders to participate in the online inter-se bidding /auction proceedings at the date and time mentioned in E-Auction Sale Notice. 11. Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e-auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension. 12. Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone. 13. Immediately upon closure of E-Auction proceeding the highest bidder shall confirm the final amount of bid quoted by him BY E-Mail both to the Authorised Officer, Hinduja Housing Finance Limited, Regional Office 1st Floor, DIP Bangla Chowk, Towards Senapati Bapat Road, Pune Maharashtra- 411016, and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings. 14. The successful bidder shall deposit 25% of the bid amount (including EMD) on the same day of the sale, being knocked down in his favour and balance 75% of bid amount within 30 days from the date of sale by DD/Pay order/NEFT/RTGS/Chq favouring Hinduja Housing Finance Limited. 15. In case of default in payment of above stipulated amounts by the successful bidder / auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale. 16. At the request of the successful bidder, the Authorised Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount. 17. The Successful Bidder shall pay 1% of Sale price towards TDS (out of Sale proceeds) and submit TDS certificate to the Authorised officer and the deposit the entire amount of sale price (after deduction of 1% towards TDS), adjusting the EMD within 30 working days of the acceptance of the offer by the authorized officer, or within such other extended time as deemed fit by the Authorised Officer, failing which the earnest deposit will be forfeited. 18. Municipal/ Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property. 19. Sale Certificate will be issued by the Authorised Officer in favour of the successful bidder only upon deposit of entire purchase price / bid amount and furnishing the necessary proof in respect of payment of all taxes / charges. 20. Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser. 21. The Authorized officer may postpone / cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 30 days from the scheduled date of sale, it will be displayed on the website of the service provider. 22. The decision of the Authorised Officer is final, binding and unquestionable. 23. All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them. 24. For further details and queries, contact Authorised Officer, Hinduja Housing Finance Limited. Mr. Rushikesh Ubhale- 982324498, Mr. Vikram Nalawade-9420848654 Mr. Ritesh Gawal-9011858221, Pankajsingh Choudhary- 7081828333 25. This publication is also 30 (Thirty) days' notice to the Borrower / Mortgagor / Guarantors of the above said loan account pursuant to rule 8(6) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above-mentioned date / place.

Place: Pune,
Date: 08-May-2025

Authorized Officer,
Hinduja Housing Finance Ltd.

Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Hinduja Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

Date: 07/05/2025 **For The Federal Bank Ltd.**
Place: PUNE. **Sd/-**
 (Authorized Officer under SARFAESI Act).

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Milind Kasodekar
Reg No. IBBI/IPA-002/IP.No. 0116/2017-18/10285
Date: 08/05/2025
Place: Pune

फॉर्म बी
जाहीर उद्घोषणा
(भारतीय नादारी आणि दिवाळखोरी मंडळ (परिसमापन प्रक्रिया)
विनियमन, २०१६ चे विनियमन १२)

महिला उद्योग लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता

अ.क्र.	वर्णन	तपशील
१.	कॉर्पोरेट कर्जदाराचे नाव	महिला उद्योग लिमिटेड
२.	कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक	२५/०६/१९६५
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना / नोंदणीकरण झाले	कंपनी रजिस्ट्रार- महाराष्ट्र पुणे
४.	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक /सर्वांदात दाखिल ओळख क्रमांक	U15136MH1965PLC013242
५.	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	१७अ/१अ लक्ष्मणराव किर्लोस्कर रोड खडकी, पुणे, महाराष्ट्र, भारत, ४११००३
६.	दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा दिनांक	३१/०३/२०२५
७.	कॉर्पोरेट कर्जदाराचे परिसमापन सुरू होण्याचा दिनांक	०१/०४/२०२५ (एनसीएलटी ऑर्डर संप्रेषण ०७/०५/२०२५ रोजी लिक्विडेटरकडून प्राप्त झाले).
८.	परिसमापक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव परिसमापक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचा नोंदणीकरण क्रमांक	मिलिंद कासोदेकर IBBI/IPA-002/IP-No. 0116/2017-18/10285
९.	मंडळाकडे नोंदणीकृत असलेला परिसमापकाचा पत्ता मंडळाकडे नोंदणीकृत असलेला परिसमापकाचा ई-मेल	तिसरा मजला, सत्यगिरी अपार्टमेंट, ७७, विजयनगर कॉलनी, २१४७, सदाशिव पेठ, पुणे ४११०३० ईमेल: milind.kasodekar@kmdscs.com
१०.	परिसमापकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ई-मेल	तिसरा मजला, सत्यगिरी अपार्टमेंट, ७७, विजयनगर कॉलनी, २१४७, सदाशिव पेठ, पुणे ४११०३० ईमेल: milind.kasodekar@kmdscs.com आणि liq.mahilaudyog@gmail.com
११.	दावा सादर करण्याचा अंतिम दिनांक	०५/०६/२०२५

याद्वारे सूचना देण्यात येते की राष्ट्रीय कंपनी कायदा न्यायाधिकरण (मुंबई खंडपीठ, न्यायालय-II) ने ०१/०४/२०२५ रोजी महिला उद्योग लिमिटेडचे लिक्विडेशन सुरू करण्याचे आदेश दिले आहेत. (एन सि एल टी आदेशाचा संदेश ०७/०५/२०२५ रोजी लिक्विडेटर्सना मिळाला)

महिला उद्योग लिमिटेडच्या भागधारकांना याद्वारे त्यांचे दावे पुराव्यासह दि. ५ जून २०२५ रोजी किंवा त्यापूर्वी परिसमापकाकडे बाब क्र. १० समोर नमूद पत्रावर सादर करण्यास सांगण्यात येत आहे. वित्तीय धनको यानी दाव्याबाबतचे त्यांचे पुरावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात. दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

जर भागधारकांनी त्यांचे दावे परिसमापन प्रक्रियेदरम्यान सादर न केल्यास, भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तीकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ अन्वये कॉर्पोरेट दिवाळखोरी ठराव प्रक्रियेदरम्यान अशा भागधारकाद्वारे सादर केलेले दावे कलम ३८ अन्वये सादर करण्यात आल्याचे मानले जाईल.

मिलिंद कासोदेकर
रजिस्टर नं.: IBBI/IPA-002/IP-No. 0116/2017-18/10285
दिनांक: ०८/०५/२०२५
ठिकाण: पुणे

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